

In the National Company Law Tribunal, Jaipur

Appeal No. 148/2018

TA No. 03/2018

UNDER SECTION 252(3) OF IBC

In the matter of:

M/s. Shree Govind Real Structure Pvt. Ltd. Applicant/Petitioners

VS.

ROCRespondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : CS Tara Chand Sharma,
Sushil Daga, Adv.
Nikhil Yadav
For Respondent(s) : Dr. Amol Vyas, Adv.

ORDER

Learned counsel for the appellant is present and learned Deputy ROC is also present. During the course of argument it is pointed out by learned counsel for the appellant that the appellant-company has an inventory by way of land bank and to establish the same, learned counsel for the appellant refers to Volume--II of typed set of documents filed along with appeal. Perusal of the record of this Tribunal shows that Volume-II as filed the appellant is not available. Further it is also represented by the learned counsel for the appellant that income tax has also filed its observations to the appeal. The same is not available on record. In the



circumstances the Bench Officer is directed to co-ordinate with the Registry at New Delhi and obtain the left out files connected with this appeal. Let, the same be done within a period of two weeks from today. Post the matter on 04.10.2018.

Sd -
(R. Varadharajan,
Member (Judicial)